

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



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EIGHTH LOK SABHA

Legislative Branch-II

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

(Eighth Lok Sabha)

FORTY-EIGHTH REPORT

(Presented on 9-3-1988)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-eighth Report.

2. The Committee met on 7th March, 1988 for—

- I. Examination of Constitution (Amendment) Bills contained in the Forty-seventh Report of the Committee, which was presented to the House on 1 March, 1988 but could not be adopted as the sitting of Lok Sabha for 3 March, 1988 was cancelled.
- II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills contained in the Forty-seventh Report

3. The Committee recommend that the recommendations contained in their Forty-seventh Report regarding examination of Constitution (Amendment) Bills, now included in this Report as follows, may be agreed to.

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of articles 217 and 224*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend the Constitution with a view to provide for filling up of a vacancy of a High Court judge within a period of three months from the date of occurrence of such vacancy and to provide for increase in the ceiling of retirement age of the judges of High Courts from 62 to 65 years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 366*) by Shri Thampan Thomas.

The Bill seeks to amend the Constitution with a view to define the term "Socialist" occurring in the Preamble to the Constitution as a society where there is no opportunity for a man to exploit another man and a social order in which all individuals are equal in socio-economic and political activities and to define the term "Secular" to mean that no religion shall have any say in the affairs of the country and the State shall be impartial in the matter of religion and the religious organisations shall not involve in any political activity.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 282*) by Shri Thampan Thomas.

The Bill seeks to amend the Constitution with a view to provide that any grant made by the Union to a State for any public purpose shall be subject to ratification by Parliament within a period of sixty days from the date of making such grant.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to eight Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Constitution (Amendment) Bill, 1987 (*Amendment of articles 345 and 348*) by Shri Naresh Chandra Chaturvedi and (ii) the National Security (Amendment) Bill, 1988 (*Amendment of sections 11 and 12*) by Shri Syed Shahabuddin, be placed in category 'A' and the remaining six Bills be placed in Category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Sarvashri V. S. Krishna Iyer and Thampan Thomas be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
March 7, 1988

Phalgun 17, 1909 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1987 (Amendment of articles 345 and 348) by Shri Naresh Chandra Chaturvedi.	103 of 1987	A	2 hours
2	The Electropathy System of Medicine (Recognition) Bill, 1988 by Dr. Chandra Shekhar Tripathi.	6 of 1988	B	2 hours
3	The Constitution (Amendment) Bill, 1988 (Amendment of article 233) by Shri Ganga Ram.	3 of 1988	B	2 hours
4	The Code of Criminal Procedure (Amend- ment Bill, 1988 (Amendment of section 2, etc.) by Shri N. Venkata Ratnam.	8 of 1988	B	2 hours
5	The Central Sales Tax (Amendment) Bill, 1988 (Amendment of section 2, etc.) by Shri Sharad Dighe.	1 of 1988	B	2 hours
6	The National Security (Amendment) Bill, 1988 (Amendment of sections 11 and 12) by Shri Syed Shahabuddin.	4 of 1988	A	2 hours
7	The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1988 (Insertion of new section 14A) by Shri Syed Shahabuddin.	5 of 1988	B	2 hours
8	The Constitution (Amendment) Bill, 1988 (Amendment of article 276) by Shri Syed Shahabuddin.	2 of 1988	B	2 hours